

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 287/MP/2018**

Subject : Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 as amended, for grant of registration to establish and operate a Power Exchange in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 28.5.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S.Jha, Member

Petitioner : Pranurja Solution Limited (PSL)

Parties present : Shri Sanjay Sen, Senior Advocate, PSL  
Shri Ashish, Advocate, PSL  
Ms. Rimali Batra, PSL  
Shri Paritosh Goel, PSL

**Record of Proceeding**

Learned senior counsel submitted that the Petitioner meets all requirements of the Power Market Regulations for grant of registration for Power Exchange. Learned senior counsel submitted that as per the direction of the Commission, the Petitioner has submitted the details of required networth and has also submitted the details regarding shareholding pattern of the proposed Power Exchange in a sealed cover. Learned senior counsel requested the Commission to issue notice under Section 15 (5) of the Electricity Act, 2003 proposing to grant the registration to establish and operate the Power Exchange.

2. After considering the submission made by the Petitioner, the Commission observed that the Petitioner is yet to comply with the requirement of shareholding pattern in terms of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 (Power Market Regulations). Accordingly, the Petitioner is directed to comply with the requirement of shareholding pattern specified in Regulation 19 of the Power Market Regulations within three months and approach the Commission for grant of registration.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

Sd/-  
**(T. D. Pant)**  
**Dy. Chief (Law)**